

(c) the steps taken to bring down the prices; and

(d) whether steps are also being taken to provide the items of daily need to the working classes at subsidised rates, if so, the details thereof?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA)**

(a) There has been a mixed trend in the behaviour of prices of consumer items like cereals, sugar, tea, vanaspati etc during the last three months (between December, 89 and February 1990) The wholesale price indices of rice, wheat, *jowar*, pulses like gram, *masoor*, *urad*, *arhar*, vegetables like potatoes, onions, sugar and *gur* have declined during the last three months ending February, 1990 However, price indices of *bajra*, edible oils like groundnut oil and mustard oil, tea and cotton cloth have recorded some rise during the same period

(b) to (d) The uptrend in the price of groundnut oil may be attributed due to short fall in the production of groundnut and the lean season for mustard seed during this part of the year In the case of tea also rise in prices is attributed to the lower production and pressure of both domestic and export demand

The Government is aware of the rise in prices of some of the essential commodities and is, therefore, reviewing the prices and availability situation of essential commodities at the highest level Appropriate measures both short-term and long-term are being taken These include increase in production of essential commodities which are in short

supply, strengthening the Public Distribution System and monitoring of prices and availability of essential commodities, strict enforcement of the provisions of the Essential Commodities Act and other regulatory measures and if necessary, augmenting domestic supplies through imports so as to check any abnormal rise in the prices of essential commodities due to demand and supply gap

There is at present no such separate proposal exclusively for the working classes The Government is already making available seven key items of essential commodities namely rice, wheat, sugar, imported edible oils, kerosene, soft coke and controlled cloth for distribution under Public Distribution System State Governments are free to include additional items under Public Distribution System

**Sale of Sugar from Super Bazar**

435 SHRI MADAN LAL KHURANA Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state

(a) the purchase and selling price of sugar by Super Bazar and Kendriya Bhandar

(b) whether there is big margin between the two, and

(c) if so, the reasons therefor?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA)**

(a) Cost price of sugar with Super Bazar and Kendriya Bhandar and its selling price are as follows

<i>Imported Sugar</i>	<i>Cost Price</i>	<i>Selling Price</i>
Super Bazar	Rs 8 20	Rs 8 55 (Loose)
Kendriya Bhandar	Rs 8 16*	Rs 8 75 (Packed)
<i>Indigenous Sugar</i>		Rs 8 50
Super Bazar	Rs 8 66	Rs 9 00 (Loose)
		Rs 9 20 (Packed)

\*They use their own transport and labour to lift the sugar from FCI Godowns.

(b) No, Sir.

(c) Does not arise.

#### **Ownership Rights to Market Allottees**

436. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the allottees of some of the markets in Delhi were given the ownership rights;

(b) if so, the details thereof and the criteria adopted therefor;

(c) whether the allottees of some of the other markets in Delhi were ignored in this regard; and

(d) if so, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Ownership rights were conferred in four rehabilitation markets, viz., Kamla Market, Sarojini Nagar Market, P.G. Market and Shankar Market with the approval of Cabinet in 1979-80. No land premium was charged from them as it was intended not to commercialise the transaction but to give as much benefit as possible to the allottees who were mostly displaced persons. Terms and conditions for the transfer were as under:—

- i) The structures were transferred to the eligible allottees/occupants on payment of the capitalised value equal to 20 years rental amount, by executing conveyance deeds.
- ii) As long as the lease-hold system is not replaced by free-hold system, land underneath the structures will continue to be leased at a ground rent of 2.5% per annum of the market value of land.

(c) and (d). As the benefit was intended to be given only to the allottees of Rehabilitation Markets, other markets were not included in the list of those granted ownership rights.

#### **Essential items at subsidised rates**

437. SHRI ZAINAL ABEDIN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to supply essential commodities to the people living below the poverty line at subsidised rates; and

(b) if so, the details thereof?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The Government is already supplying certain essential commodities like rice, wheat, levy sugar, imported edible oils and kerosene oil through Public Distribution System. A substantial element of subsidy is involved in supply of some of these items and the coverage by PDS is universal. In addition, a scheme for supply of foodgrains at further subsidised rate to the people in Integrated Tribal Development Programme (ITDP) areas is also in operation. Some of the State Governments are, operating, on their own, schemes for supply of subsidised foodgrains to people below certain income limits.

#### **Construction/Allotment of D.D.A. Flats**

438. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of houses constructed and completed by the DDA during the last three years under the various schemes, year-wise, scheme-wise and place-wise;